etc. have been directed to monitor the performance of SEZ Units. This includes scrutiny of Annual Performance Report (APR), Quarterly Performance Report (QPR) and details of rent recovery. Failure to meet the requirements of the scheme or any violation attracts action under Foreign Trade (Development and Regulation) Act, 1992.

Agreement with Russia for procurement of aircraft

†2354. SHRI MOTILAL VORA: SHRI SATYAVRAT CHATURVEDI:

Will the Minister of DEFENCE be pleased to state:

(a) the number of planes needed for country's border security and to supply provision to armymen;

(b) the number of planes and the rate at which Government is entering into an agreement with Russia for procurement of aircraft; and

(c) whether Government would make sure that unlike delay in supply of other defence equipment and systems to India by Russia, this supply does not get delayed?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) A Long Term Perspective Plan is in place to ensure adequate number of aircraft to cater to border security and the airlift requirements of the Army, Navy and the Indian Air Force (IAF).

(b) Government is entering into an agreement for joint design and development and production of Fifth Generation Fighter Aircraft (FGFA) and Medium Transport Aircraft (MTA) in required numbers with Russia.

(c) Time-lines are mutually agreed to and fixed for all such projects and they are periodically reviewed to ensure adherence.

Defence deals with USA

2355. SHRI TARUN VIJAY: SHRI SHREEGOPAL VYAS:

Will the Minister of DEFENCE be pleased to state:

(a) whether any defence deal has been signed between India and USA during President Obama's recent Indian visit;

(b) if so, the details thereof; and

(c) the status of India-US military Cooperation and whether there are plans for joint military exercise between two countries?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Sir.

[†]Original notice of the question was received in Hindi.

(b) Does not arise.

(c) Defence cooperation with the USA is being implemented in the form of dialogues between the defence establishments of both countries, conduct of joint exercises and trade and collaboration in defence equipment and technology. The Armed Forces of India and USA have been conducting joint military exercises since 1992.

Implementation of Section 50 of Building and Other Construction Workers Act, 1996

2356. SHRI MOINUL HASSAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there are inconsistencies in the Implementation of Section 50 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996;

(b) whether Government is aware that the Act has not been fully implemented by the Ministry; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) Section 50 of Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 provides for punishment for contravention or failure to comply with any provision of the Act or any rules made thereunder where no express penalty is provided for such contravention or failure. In Central Sphere Director General has been empowered to impose the penalty whereas in State Sphere Chief Inspector is empowered to impose the penalty. There is no inconsistency in implementation of this section.

(b) and (c) The main responsibility for implementation of the Act lies with the State Governments. The Central Government has been interacting with the State Governments for speedy implementation of the Act. A Special Group has been constituted under the Chairmanship of Secretary, Labour and Employment to monitor and review the implementation of Building and other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 as per the directions of Prime Minister's office. The issues concerning construction workers were also discussed in State Labour Ministers Conference held on 22nd January, 2010 in New Delhi. The Minister of Labour and Employment has recently written to Chief Ministers of States/UTs requesting them to review the progress of implementation of the Act. The Central Government has also issued directions to all States/UTs for implementation of the Act in exercise of the powers conferred under Section 60 of the Act.

World class facilities for soldiers posted in difficult terrain

2357. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of DEFENCE be pleased to state: